

GOVERNMENT OF INDIA  
MINISTRY OF YOUTH AFFAIRS & SPORTS  
(DEPARTMENT OF SPORTS)  
**RAJYA SABHA**  
**STARRED QUESTION NO.13**  
ANSWERD ON- 20/07/2023

**Security of women players**

13 # Shri Deepender Singh Hooda:

Will the MINISTER OF YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) details including the number of complaints received regarding sexual harassment against the office bearers, officials and sports trainers of National Sports Federations during the last three years;
- (b) whether any disciplinary action has been initiated against the office bearers, officers and sports trainers of National Sports Federations for complaints related to sexual harassment during the last three years, if so, the details thereof; and
- (c) details of the steps taken to ensure absolute compliance of Vishaka Guidelines at the workplace by the office bearers, officers and sports trainers of National Sports Federations?

**ANSWER**

**THE MINISTER OF YOUTH AFFAIRS AND SPORTS**

**(SHRI ANURAG SINGH THAKUR)**

- (a) to (c) The Statement is laid on the Table of the House.

**STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (c) OF RAJYA SABHA STARRED QUESTION NO. 13 FOR REPLY ON 20.07.2023 ASKED BY SHRI DEEPENDER SINGH HOODA REGARDING SECURITY OF WOMEN PLAYERS.**

(a)& (b): Provisions of the Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) (POSH) Act, 2013 are applicable to all National Sports Federations (NSFs), as applicable to any entity defined in the Act. The NSFs are bound to take action in terms of the extant legal provisions in the cases of sexual harassment reported to them. The Ministry has also issued instructions to all NSFs from time-to-time on the prevention of sexual harassment in sports.

Based on the information provided about complaints of sexual harassment during the last three years and the current year by the Indian Olympic Association (IOA) and all the presently recognized NSFs, four NSFs have reported complaints of sexual harassment, as per details given in the Annexure.

(c): The Ministry of Youth Affairs & Sports had issued detailed instructions on 12.08.2010 to all NSFs for taking necessary action for compliance with the guidelines laid down by Hon'ble Supreme Court in the case of Vishakha and Others vs State of Rajasthan and Others. Pursuant to the enactment of the Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) (POSH) Act, 2013, the provisions of the POSH Act 2013 are applicable to all NSFs. The NSFs are bound to take action in terms of the extant legal provisions in the cases of sexual harassment reported to them.

The Ministry has again written in January 2023 to the IOA and the NSFs to re-examine their structure and policies in terms of the said Act and make the necessary changes/modifications. The Ministry has also asked the IOA and the NSFs to sensitize their office bearers, coaches, administrative staff, and players about the prevention of sexual harassment of women in sports.

The Sports Authority of India (SAI), an autonomous body under the administrative control of the Ministry of Youth Affairs & Sports, has issued specific instructions to ensure a safe and positive environment by making all stakeholders aware that there is an expectation, at all times, of appropriate behavior consistent with the core values of sportsmanship and appropriate moral conduct. In order to provide a safe environment in sports, the SAI also runs a 24\*7 helpline for the players. The following measures have been advised to NSFs:

- i. Women Coach to mandatorily be a part of the contingent with female athletes during Domestic/ International camps and competition exposures.
- ii. Compliance Officer (Male & Female) to be appointed in all National Coaching Camps and Foreign Exposures. The roles and responsibilities of the Compliance Officer include communicating regularly with athletes and others to ensure that the guidelines are being followed as well as enforce the Standard Operating Procedure on prevention of sexual harassment in sports. The Compliance Officer, among other duties, should ensure that if any member reports a violation, the same should be reported earliest to the responsible authorities.
- iii. Pre-Camp Sensitization modules to be designed and presented to all athletes, coaches and support staffs together before commencement of any National Coaching Camp and Foreign Exposure.
- iv. Increase the strength of women Coaches/Support Staff in National Coaching Camps by respective NSFs.

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**ANNEXURE**

**ANNEXURE REFERRED TO IN REPLY TO PART (a) &(b) OF RAJYA SABHA STARRED QUESTION NO. 13 TO BE ANSWERED ON 20/07/2023ASKED BY SHRI DEEPENDER SINGH HOODA REGARDING SECURITY OF WOMEN PLAYERS.**

<b>S.No</b>	<b>NSF</b>	<b>Year*</b>	<b>Number of complaints received</b>	<b>Number of complaints disposed of</b>	<b>Number of cases where inquiries have been completed</b>	<b>Number of cases where criminal case have been filed</b>
1	Cycling Federation of India	2022	1	1	1	1
2	Archery Association of India	2022	1	1	1	Nil
3	All India Football Federation	2022	1	1	1	1
4	Amateur Kabaddi Federation of India	2022	1	1	1	1
5.	Wrestling Federation of India	2023	1	FIR was registered and chargesheet has since been filed in the court.		

**\* Out of last three years**

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